

(b) if so, whether the Central Government propose to permit also the "West Bengal Government to increase royalty on coal by 50 paise per ton; and

(c) if so, what steps have been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NIT-RAJ SINGH CHAUDHARY) : (a) No, Sir.

(b) and (c) Do not arise.

CONFLICT IN JORDAN

1553. SHRI K. L. N. PRASAD : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Government of Iraq had proposed to the Government of India to intervene in the recent conflict in Jordan; and

(b) if so, what was the reaction of the Government of India to that proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) The recent conflict in Jordan was in the nature of a civil war. It was Government's view that under the circumstances, outside interference would make the situation even worse and the most constructive approach to the problem was to counsel through diplomatic channels restraint and moderation on both sides.

MANUFACTURE OF SPURIOUS DRUGS

1554. SHRI THILLAI VILLALAN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of cases of manufacture of spurious drug tablets and capsules found recently;

(b) in which of the States it was found; and

(c) what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (c) A statement containing the information is laid on the Table of the Sabha.

STATEMENT

The Government of Andhra Pradesh have intimated that no case of spurious drug tablets and capsules has been found in their State. But one case of spurious drug of Woodward Gripe Water Batch No. 782/M/70 allegedly manufactured by M/s Anglo Thai Corporation Ltd., Madras was detected and is under investigation by the State Government.

2. The Government of Maharashtra have stated that during 1969-70 no case of manufacture of spurious drug tablets or capsules was detected in the State. However, two cases of stocking for sale and distribution of spurious Bismuth Carbonate LP. were detected. The cases against the firms have been filed in Court of Law at Bombay. During 1970-71 also no case of manufacture of spurious drug tablets or capsules was detected in Maharashtra. However, three cases of spurious drugs were detected. These related to Saccharin LP., Flit and a case of misbranded Asquin tablet. Necessary action against concerned firms is being taken by the State Government.

3. A case of sale of spurious sulphanilamide powder has recently been detected by the Government of Rajasthan in which investigations are in progress.

4. The Government of Tamil Nadu have reported two cases in which Bismuth Carbonate (spurious) labelled and repacked by M/s Medi-Pharma Drug House, Bombay-9 and by M/s Wasons Drug Laboratory, Bombay-2 have been found. The investigations in these cases are in progress.

5. The Delhi Administration took possession of 7,300 chloramphenicol capsules which were suspected to be misbranded. The sample has been sent to Government Analyst and his report is awaited. Besides the above, the following drugs were also taken into possession by the Delhi Administration which were also suspected to be not

of standard quality, misbranded and adulterated:—

- (1) Tablets in Aluminium strips stated to be Analgin Tablets 0.5 grms.
- (2) Cooper Strep Capsules.
- (3) Tedral Tablets.
- (4) Chloramphenicol Capsules
- (5) Equibrom Tablets
- (6) Tetracycline Capsules
- (7) Dexamethasone Tablets
- (8) Franol Tablets
- (9) Sulphadiazine Tablets
- (10) Chloramphenicol Tablets Maleate

The samples of these drugs have been sent to the Government Analyst. Reports of two samples have been received and they have been found not of standard quality; and misbranded. The reports on other samples are awaited.

6. One case of circulation of spurious drug "Chloremphenical" Capsule, bearing the label "U.S.P. CH 197" manufactured by Associated Pharma, Rajouri Garden, Delhi was detected by Himachal Pradesh Government in 1969 and the case has been launched in the Court of Law.

7. The State Government of Assam, Bihar, Gujarat, Haryana, Kerala, Mysore, Orissa, Punjab and West Bengal and Union Territories of Andaman and Nicobar Islands, Tripura, Chandigarh, Goa, Daman and Diu, Manipur, Dadra and Nagar Haveli and Pondicherry have reported that no case of manufacture of spurious drug; has been detected (recently). The information from the remaining States and Union Territories has not been received.

PRESIDENT'S VISIT TO THE U.S.S.R., BULGARIA AND HUNGARY

1555. SHRI TILLAI VILLALAN :

SHRI K. CHANDRASEKHARAN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the President of India visited the Soviet Union, Bulgaria and Hungary recently :

(b) if so, what are the details of his tour; and

(c) what is the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) Copies of the press statements issued at the end of the President's visits are placed on the Table of the House. [See Appendix LXXIV, Annexure No. 105]

(c) The President's visits are an expression of the common desire of India and of the countries visited to promote mutual understanding and friendship. Mutual cooperation in various fields between India and the countries visited by the President is expected to increase as a result of the President's visits.

DEATH OF MISS PREM KUMARI IN THE WILLINGDON HOSPITAL, NEW DELHI

1556. SHRI A. D. MANI : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the death of Miss Prem Kumari occurred on 23rd April, 1970 due to the carelessness of the doctors in the Willingdon Hospital :

(b) who were the doctors on duty at that time and what action has been taken against them;

(c) what is the result of the inquiry which was instituted in this behalf;

(d) how many complaints were lodged by the father of the deceased and whether the father of Prem Kumari mentioned in his complaints that the doctors tried to bribe him to make him drop the case.

(e) whether the father of the deceased was also called in the course of the inquiry, and if so the nature of the discussions held in that connection?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A preliminary Inquiry has been conducted by the hospital authorities into the circumstances leading to the death of a nine years old child named Prem Kumari in the Willingdon Hospital on the 23rd April, 1970.

(b) It will not be in the public interest to disclose the names of doctors at this stage.